

Bombay, Friday, 22nd February 1861.

In the Sudr



Dewanee Adawlat

N^o 1283 Special
Lukshmon bin Kalapa, resident of
Nandgaud (original Plaintiff) ——— } Appellant

Sadoba Babana Naik, resident
of Nandgaud (original Defendant) ——— } Respondent

Rspees 4-8-"

The claim in the original suit was to obtain possession of certain seroice lands.

This Special appeal is from a decision in appeal (N^o 488 of 1858) by the Joint Judge of the Zillah of Dharwar, reversing, with costs, the decree in the original suit of the Moonsiff of Belgaum which awarded Lukshmon, the original Plaintiff, possession of the seroice land in dispute.

Whereat Lukshmon being dissatisfied, made Special Appeal in the Sudr Dewanee Adawlat on the grounds.

1st That the Joint Judge's decision was opposed to Regulation XVI of 1827 Section XX

as interpreted by the Sudder Dewanee Adawlut.

2nd That the heirs of Giriapa, and not Petitioner (whose interests are separate), are answerable for Giriapa's debts.

The Court reverse the decree of the Joint Judge with costs.

Bill of Costs.

In the Munsiff's Court	8-13--
In the Joint Judge's Court	3-7-6
In the Sudder Dewanee Adawlut	
By appellant	2-7-1
By Respondent	"-1-" 2-8-1
	<u>Rupees-14-12-7</u>

A. Henry
Puisne Judge

J. Newton
Actg. Puisne Judge
of Mr W. Hart
Puisne Judge

M. H. ...
Actg. Puisne Judge

Ch 20/6/61
Ch 20/6/61

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True Translation

Charrington

1st Assistant Registrar